

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)
NO. HC.VII-06/110714/2024/A

From :- **Shri Chatra Bhukhan Gogoi,**
Registrar (Vigilance),
Gauhati High Court,
Guwahati

To,
The District & Sessions Judge,
Dhubri

Dated Guwahati, the 10th December, 2024

Sub:- **Permission to avail Home Travel Concession (HTC)**


Ref:- Letter No.DJ.XII-1/2024/13123/E, dated 03.12.2024

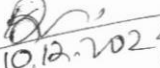
Sir,

With reference to the above, I am directed to inform you that Shri Syed Burhanur Rahman, Addl. District & Sessions Judge, Dhubri, has been allowed to avail HTC for the block period of 2022-2024 by way of carry forward, to travel to his native place Nazira, Sivasagar and return, along with his wife Smti. Syeda Tashmin Alam and his dependent daughter Smti. Syeda Nabeeha Hayat and son Shri Syed Nabeel Fahad, w.e.f. 10.01.2025 (after office hour) to 17.01.2025, by the shortest possible route, as per existing Rules.

Shri Rahman may be informed accordingly.

Yours faithfully,


REGISTRAR (VIGILANCE)



10.12.2024


Memo No. HC.VII-06/11715-11718/2024/A.

Dated 10th December, 2024

Copy to:-

1. The Principal Accountant General (A&E), Assam, for information.
2. Shri Syed Burhanur Rahman, Addl. District and Sessions Judge, Dhubri, for information.
3. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
4. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for uploading this letter in official website of this Hon'ble Court.


REGISTRAR (VIGILANCE)


10.12.2024